

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)  
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.07.2024 After Court Hall-I Hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/648/2024, IA (IBC)/641/2024 in Company Petition IB/296/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Manjeera Retail Holdings Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Catalyst Trusteeship Limited</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Manjeera Retail Holdings Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/648/2024**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No.1,2,7,8, 9.

Ld. Counsel Mr. Viswajit for the Respondent No.3.

Ld. Counsel for the Respondent No. 4.

Ld. Counsel Mr. Kalyan Chakravarthy for the Respondent No.5.

Ld. Counsel Mr. Sachin Sharma for the Respondent No.6.

It is represented that Vakalat has been e-filed by the Respondent No. 4. Let Physical copy of the same be filed.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No.1,2,7,8, 9 prays time for filing of counter. Prayer is allowed.

For filing of Vakalat as well as Counter by the Respondents No. 3,5&6, **matter is adjourned to 30.07.2024.**

**Contd..**

(2)

**IA (IBC)/641/2024**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No.2, 3&4.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No.2, 3&4 prays time for filing of counter. Prayer is allowed. **matter is adjourned to 30.07.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**